

(a) whether standard precautions laid down by the Centre for Disease Control and WHO have not been followed while handling the AIDS infected Zambian diplomat in AIIMS;

(b) if so, whether Government propose to issue instructions to Government Hospitals to follow the directives of the Centre for Disease and WHO in handling AIDS patients; and

(c) the other steps Government propose to take to ensure that in future lapses in handling AIDS patients may not held?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): (a) The procedures laid down internally at AIIMS for dealing with HIV positive cases had been followed. However, AIIMS is now evolving clear guidelines regarding labelling of blood and other specimens so that the possibility of transmission to health workers can be eliminated.

(b) and (c). Government has drawn up guidelines for clinical management of HIV infected persons and AIDS cases. Ten medical colleges including All India Institute of Medical Sciences have been identified in different States where the AIDS units are being established. These guidelines are constantly under review and will be modified as and when needed. The Directorate General of Health Services has reviewed the infection control measures with the Medical Superintendents of major hospitals in the country with the view to formulate guidelines and suggesting procedures for infection control.

The Directorate General of Health Services is also examining the existing guidelines and procedures for management of AIDS cases and associated arrangements for handling and disposal of dead-bodies.

### Unauthorised Constructions in DDA Flats

1520. SHRI BANWARI LAL PUROHIT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have directed the Delhi Administration/DDA to stop the demolitions of unauthorised constructions forthwith;

(b) whether it is a fact that a large number of unauthorised construction took place in Delhi particularly in DDA flats during the year 1989; and

(c) if so, the steps taken of proposed to be taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) No, Sir,

(b) and (c). New Delhi Municipal Committee has reported that there is no large scale unauthorised construction in their jurisdiction. However, Delhi Development Authority and Municipal Corporation of Delhi have reported unauthorised constructions in their respective jurisdictions, including in DDA flats. Action has been taken by all the three authorities under the law and the enforcement machinery has been activated. Under instructions from the Lt. Governor, a Control Room has been established to facilitate reporting of unauthorised constructions/encroachment by the public.

### Setting up of Institute Like A.I.I.M.S. at Jaipur.

1521. SHRI NATHU SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in order to provide better Medical facilities to masses in Rajasthan,

Union Government propose to set up an Institute like AIIMS to Jaipur;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). There is no such proposal.

(c) The Government have recently decided to set up a Regional Institute of Post-graduate Medical Education and Research at Shillong on the pattern of All India Institute of Medical Sciences. No decision has been taken in regard to setting up of such institutes in other regions due to financial constraints and availability of facilities in nearby places all over the country.

#### **Opening of CGHS Dispensaries in Rajasthan**

1522. SHRI NATHU SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is a demand to open more CGHS dispensaries in Rajasthan in view of a large number of Union Government employees posted there; and

(b) the action taken by Union Government in this regard and the details of dispensaries likely to be opened during 1990-91?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) CGHS is already functioning at Jaipur in Rajasthan. A proposal was received for opening of two additional dispensaries in Jaipur, which was not accepted due to financial constraints. A suggestion was also received for extension of CGHS facilities to the cities of Jodhpur, Jaisalmer, Barmer, Nasirabad and Kota, in Rajasthan

as Central Government employees are facing problems in availing medical facilities under CS (MA) Rules. CGHS will be extended to new cities in a phased manner on availability of resources and fulfilment of criteria laid down for extension of CGHS facilities to a new city, i.e. concentration of 7500 Central Govt. employees/pensioners in a City.

(b) No new dispensary is proposed to be opened in Rajasthan during the current financial year.

#### **Retention of Government Accommodation**

1523. SHRI RAM SAGAR ( Saidpur): Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether retention of the same Government residential accommodation is allowed to the ward/near relative on the retirement of the Government servant if he/she is entitled to the same type of accommodation;

(b) if not, the steps taken to permit the retention of the same/equivalent accommodation;

(c) whether employees of Delhi Administration and Municipal Corporation of Delhi are entitled to general pool accommodation; and

(d) if not, the reasons thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Wards of retiring Government employees are allotted accommodation one type below their entitlements, if the conditions prescribed for such allotment are satisfied by them.

(c) The employees of the MCD are not